

1	2	3	4	5
27	Tamil Nadu	10245	17414	27659
28	Tripura	712	118	830
29	Uttar Pradesh	219401	106681	326082
30	Uttarakhand	3451	1250	4701
31	West Bengal	115928	14402	130330
	TOTAL	586067	208323	794390

Homes for development of mentally challenged children

1826. SHRIMATI NAZNIN FARUQUE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that Government has established homes for the development of mentally challenged children and for their care in the country;

(b) if so, the details thereof;

(c) the State-wise number of children homes established during the last three years and current year; and

(d) whether Government has received any reports that mentally challenged children are not being cared properly in said children homes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Central Government does not establish homes for mentally challenged children. However, under the Central Sector Deendayal Rehabilitation Scheme (DDRS), financial assistance is provided to Non-Government Organisation for providing various services to persons with disabilities including Special schools/residential schools, half way homes etc. for mentally retarded persons. Further, the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities implements various schemes like Aspiration, Samarth, Nirmaya, Sahyogi, Gharaunda, Gyan Prabha, Uddyam Prabha etc for the rehabilitation of such persons. Further, under the Centrally Sponsored Integrated Child Protection Scheme (ICPS), financial assistance is provided to the State Governments/UT Administration for the setting up and maintenance of Specialised Units for Children with Special Needs in

Children's Homes and Shelter Homes for children in need of care and protection, including mentally challenged children.

(b) and (c) Statement indicating State-wise details of projects assisted under DDRS for the rehabilitation of M.R. persons during the last three years and the current year is given in Statement-I (*See* below). Statement indicating state wise details of various types of homes assisted under ICPS during the last three years and the current year is given in Statement-II (*See* below).

(d) The primary responsibility for programmes for rehabilitation and care of persons with disabilities, including mentally ill persons, lies with the State Governments as per entry No. 9 in the "State List." However, the central Government supplements the efforts of the States in the rehabilitation of persons with disabilities. As per reports, 6 inmates of Asha Kiran Complex, Delhi-a residential institution of mentally retarded persons had died between December, 2012 and January, 2013. All these deaths were reported to be natural deaths and the persons concerned were suffering from various chronic diseases, for which they were under treatment of various hospital. Asha Kiran is not a grantee organisation under DDRS.

Statement-I

State-wise details of projects assisted under DDRS during the last three years

Sl. No.	Name of State	Number of Homes under DDRS			
		2009-10	2010-11	2011-12	2012-13 (As on 11.3.2013)
1	2	3	4	5	6
1	Andhra Pradesh	46	107	61	42
2	Arunachal Pradesh	0	0	0	0
3	Assam	3	7	3	1
4	Bihar	0	0	2	1
5	Chandigarh	4	0	0	0
6	Chhattisgarh	0	0	2	0

1	2	3	4	5	6
7	Delhi	5	3	2	1
8	Goa	0	0	0	0
9	Gujarat	2	5	2	1
10	Haryana	5	13	7	5
11	Himachal Pradesh	1	2	2	1
12	Jammu and Kashmir	0	0	0	0
13	Jharkhand	0	0	0	0
14	Karnataka	16	33	17	9
15	Kerala	31	71	37	40
16	Madhya Pradesh	9	12	9	5
17	Maharashtra	2	4	1	0
18	Manipur	6	20	7	5
19	Meghalaya	0	2	1	0
20	Mizoram	0	1	1	0
21	Odisha	12	17	12	8
22	Puducherry	0	0	0	0
23	Punjab	2	10	4	3
24	Rajasthan	6	16	3	4
25	Tamil Nadu	14	15	13	6
26	Tripura	1	1	1	0
27	Uttar Pradesh	15	19	14	8
28	Uttarakhand	2	11	3	2
29	West Bengal	16	30	19	7
TOTAL		198	399	223	149

Statement-II

State-wise number of various types of homes provided financial assistance under ICPS during the last three years and the current year, which housed children, including mentally challenged children

Name of the State/UT	No. of Homes			
	2009-10	2010-11	2011-12	2012-13
1	2	3	4	5
Andhra Pradesh	22	102	102	105
Arunachal Pradesh	-	-	-	1
Assam	7	5	7	7
Bihar	-	21	14	14
Chhattisgarh	13	-	13	29
Goa	-	-	-	-
Gujarat	57	57	57	52
Haryana	9	12	9	12
Himachal Pradesh	-	-	22	22
Jammu and Kashmir	-	-	-	-
Jharkhand	-	-	16	14
Karnataka	76	62	63	69
Kerala	30	31	28	28
Madhya Pradesh	-	-	24	44
Maharashtra	-	738	91	86
Manipur	12	12	13	13
Meghalaya	-	4	18	18
Mizoram	-	4	4	7
Nagaland	2	-	12	19
Odisha	5	29	27	134

1	2	3	4	5
Punjab	-	-	15	15
Rajasthan	63	-	63	74
Sikkim	-	-	5	5
Tamil Nadu	42	41	41	243
Tripura	-	9	11	13
Uttar Pradesh	-	-	61	64
Uttarakhand	-	-	-	-
West Bengal	39	43	55	53
Andaman and Nicobar Island	-	-	-	-
Chandigarh	-	-	-	2
Dadra and Nagar Haveli	-	-	-	-
Daman and Diu	-	-	-	-
Delhi	-	23	25	25
Lakshadweep	-	-	-	-
Puducherry	-	6	6	27
TOTAL	377	1199	802	1195

Abuse of senior citizen

1827. SHRI BIRENDER SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) what is the practical mechanism envisaged by Maintenance and Welfare of Parents and Senior Citizens Act 2007 to guard the abuse that the older persons receive from their families despite the fact that their families live in the house owned by them;

(b) whether it is a fact that Help Age India conducted a survey in 20 cities recently and found rampant abuse of the elderly;

(c) if so, the details thereof; and